The Uttar Pradesh (Nagar Kshettra) Bhumi aur Bhawan Kar (Nirsan) Adhiniyam, 1974

Act 13 of 1974

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THE UTTAR PRADESH (NAGAR KSHETTRA) BHUMI AUR BHAWAN KAR (NIRSAN) ADHINIYAM, 1974

(U. P. Act No. 13 of 1974)

[Authoritative English Text* of the Uttar Pradesh (Nagar Kshettra) Bhumi Aur Bhawan Kar (Nirsan) Adhiniyam, 1974]

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ACT

to provide for the repeal of the Uttar Pradesh (Nagar Kshettra) Bhumi Aur Bhawan Kar Adhiniyam, 1962

It is hereby enacted in the Twenty-fifth year of the Republic of India as follows:—

1. This Act may be called the Uttar Pradesh (Nagar Kshettra) Bhumi Aur Bhawan Kar (Nirsan) Adhiniyam, 1974.

2. (1) The Uttar Pradesh (Nagar Kshettra) Bhumi Aur Bhawan Kar Adhiniyam, 1962, hereinafter referred to as the said Act, is hereby repealed with effect from the first day of April, 1967.

(2) Without prejudice to the generality of the provision of section 6 of the U. P. General Clauses Act, 1904, such repeal shall not affect the continued exercise of the powers or jurisdiction of any authority under the said Act in respect of the assessment or realization of the tax levied thereunder for the period before the repeal.

*For Statement of Objects and Reasons, please see Uttar Pradesh Gazette Extraordinary dated June 7, 1974.

Passed in Hindi by the Uttar Pradesh Legislative Assembly on June 7, 1974, and by the Uttar Pradesh Legislative Council on June 12, 1974.

Received the Assent of the Governor on June 24, 1974 under Article 200, of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated June 27, 1974.

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